

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1394/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Manipal Technologies Ltd.
V/s
Videocon Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Jayesh Gaud
Adv for Petitioner

Jayesh

ORDER

C.P. No.1394/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Pursis or Withdrawal Memo is submitted by the Learned Counsel.
3. It is stated that matter stood settled out of Court.
4. In view of the Withdrawal Memo this Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

12.12.2017
aah

Sd/-

M.K. SHRAWAT
Member (Judicial)